

(3) CP ²⁹/~~20~~/2001 Dt. 30/4/2001

Shri Ramesh Ramamurthy,
ld. Counsel for the Applicant is
present and heard.

Shri V.S. Masurkar, ld. Counsel
for the Respondent is present and
heard.

Shri R. Ramamurthy, ld Counsel
for the Applicant states that the
order of the Tribunal passed in
Original Application no. 352/98
dated on 4.2.2000 is complied
with and the Applicant has no
grievance left. He stated that
the C.P. be dismissed.

We have also examined the
record. We do not find that there
has been any wilful disobedience
of the order of the Tribunal.

For the aforesaid reasons, the
Notice is discharged. Contempt
Proceedings are dismissed as not
pressed.

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3/1/01

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(M.P. Singh)
M(A)

B. vent
(B. Dikshit)
VC

Order/ Judgment despatched
to Applicant/Respondent (s)
on 02/8/2001
03/8/2001